

ITEM NO.32

COURT NO.9

SECTION XI

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 9351/2015

(Arising out of impugned final judgment and order dated 09-12-2014 in CMWP No. 66319/2014 passed by the High Court Of Judicature At Allahabad)

UNION OF INDIA &amp; ORS.

Petitioner(s)

VERSUS

S.M. HASEEB &amp; ORS.

Respondent(s)

WITH

SLP(C) No. 9889/2015 (XI)

SLP(C) No. 9686/2015 (XI)

SLP(C) No. 18440/2015 (XIV)

SLP(C) No. 4816/2016 (XIV)

SLP(C) No. 19629/2016 (XI)

Date : 06-01-2023 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE J.K. MAHESHWARI

For Petitioner(s) Mrs. Anil Katiyar, AOR  
Mr. Mukesh Kumar Maroria, AOR

Mr. Vikramjeet Banerjee, ASG  
Mr. Sanjay Kumar Tyagi, Adv.  
Mr. Nachiketa Joshi, Adv.  
Mr. Harish Pandey, Adv.  
Mr. P.V. Yogeshwaran, Adv.  
Mr. Tathagat Sharma, Adv.  
Mr. Preshant Rawat, Adv.  
Mr. Amrish Kumar, AOR

For Respondent(s) Mrs. Rani Chhabra, AOR  
Ms. Meenu Maine, Adv.  
Ms. Riya Sethi, Adv.

Mr. Vikas Singh Jangra, AOR

Mr. Pradeep Kumar Yadav, Adv.  
Mr. Vishal Thakre, Adv.  
Mr. D.K. Thakur, Adv.  
Mr. Tota Ram, Adv.  
Mr. Aryan P. Nanda, Adv.  
Mr. Sanjeev Malhotra, AOR

Mr. Jetendra Singh, Adv.  
Mr. Vijendra Kumar Kaushik, Adv.  
Ms. Kalpana Sabharwal, Adv.  
Ms. Priyanka Singh, Adv.  
Mr. S.S. Dharma Teja, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

On request of the learned Additional Solicitor General, post  
these matters after four weeks.

(VIJAY KUMAR)  
COURT MASTER (SH)

(PREETHI T.C.)  
COURT MASTER (NSH)